### THE AIRCRAFT COMPANIES AMALGAMATION ORDER, 1964

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SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Company Law) (Company Law Board) Notification S.O. No. 3455, dated the 28th September, 1964, publishing the Aircraft Companies Amalgamation Order, 1964, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-3398/64].

#### MINISTRY OF FINANCE NOTIFICATION

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a ccpy of Notification No. F. 4 (33)/62-Finance (E), dated the 8th September, 1964, publishing a Corrigendum to Notifications of even number dated the 9th March 1964, and 18th April, 1964, issued by the Delhi Administration. [Placed in Library. See No. LT-3457/64].

# THE EMERGENCY RISKS (GOODS) INSURANCE (THIRD AMENDMINT) SCHEME, 1964

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a ccpy of the Ministry of Finance, (Department of Economic Affairs) Notificatio i S.O. No. 3453, dated the 21st September, 1964, publishing the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1964, under sub-section (6) of section 5 of the Erne -gency Risks. (Goods) Insurance Act 1962. [Placed in Library. See No. LT-3403/64].

## THE EMERGENCY RISKS (FACTORIES) INSURANCE (THIRD AMENDMENT) SCHEME, 1964

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 3454, dated the 21st September, 1964, publishing the Emergency Risks (Factories) Insurance (Third ijnendment) Scheme, 1964, under sub-section (7) of section 3 of the Emergency

Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-3404/64].

#### THE EXPENDITURE-TAX (SECOND AMEND-MENT) RULES, 1964

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a copy of the Central Board of Direct Taxes Notification G.S.R. No. 1471, dated the 26th September, 1964, publishing the Expenditure-tax (Second Amendment) Rules, 1964, under sub-section (3) of section 41 of the Expenditure-tax Act, 1957. [Placed in Library. See No. LT-3461/64].

## THE GIFT-TAX (SECOND AMENDMENT) RULES, 1964

SHRI RAMESHWAR SAHU: Sir. I also beg to lay on the Table a copy of the Central Board of Direct Taxes Notification G.S.R. No. 1472, dated the 26th September, 1964, publishing the Gift-tax (Second Amendment) Rules, 1964, under sub-section (4) of section 46 of the Gift-tax Act, 1958. [Placed in Library. See No. LT-3462/64].

## THE WEALTH-TAX (AMENDMENT) RULES, 1964

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a copy of the Central Board of Direct Taxes Notification G.S.R. No. 1473, dated the 28th September, 1964, publishing the Wealth-tax (Amendment) Rules, 1964, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-3463/64].

### AMENDMENTS IN THE CUSTOMS AN CENTRAL EXCISE DUTIES EXPOR DRAWBACK (GENERAL) RULES, 1960

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Company Law), publishing certain amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944:—